

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs.**  
**(Judicial Administration Section)** Civil Secretariat,  
Jammu/Srinagar.  
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Subject:- Allocation of Departments amongst Law Officers in the **Srinagar Wing** of the Hon'ble High Court of Jammu and Kashmir and Ladakh.

**Government Order No. 5081-JK(LD) of 2022.**  
**Dated. 25 - 07- 2022.**

In supersession of all the previous orders issued on the subject from time to time and on the recommendations of Ld. Advocate General, J&K the distribution of litigation work amongst the Law Officers in Srinagar Wing of the Hon'ble High Court of Jammu and Kashmir and Ladakh is ordered as shown against each:-

S.No.	Name of the Law Officer and Designation S/Shri	Department allotted
1.	Mushtaq Ahmad Chashoo, Additional Advocate General	1. PW (R&B) Department, 2. J&K Project Construction Corporation 3. J&K Economic Reconstruction Agency 4. SKIMS
2.	Ms. Asifa Padroo, Additional Advocate General	1. Home Department 2. Anti Corruption Bureau 3. J&K Crime Branch 4. All Unlawful Activities Prevention Act Appeals
3.	Satinder Singh Kala, Additional Advocate General	1. Rural Development Department 2. Housing & Urban Development Department including Housing Board and Srinagar Smart City Limited 3. Urban Local Bodies 4. Civil Aviation 5. J&K Academy of Art, Culture & Languages
4.	Hilal Ahmad Wani, Additional Advocate General	1. General Administration Department 2. Election Department 3. J&K Forest Development Corporation
5.	Sheikh Mushtaq, Additional Advocate General	1. School Education Department 2. Drug & Food Control Organization 3. Tribal Affairs 4. Architect Organization
6.	Alla-ud-din Ganai, Additional Advocate General	1. Revenue Department 2. J&K Building & Other Construction Board 3. Srinagar Development Authority

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7.	Fayaz Ahmad Bhat, Additional Advocate General	1. Forest Department 2. SIDCO 3. SICOP
8.	Irfan Andleeb, Deputy Advocate General	1. Hospitality & Protocol 2. Jal Shakti Department 3. Agriculture Production and Farmers Welfare Department.
9.	Feroz Ahamd Sheikh, Deputy Advocate General	1. Social Welfare Department 2. Custodian Department 4. Chief Town Planner 5. Haj & Auqaf
10	Asif Maqbool, Deputy Advocate General	1. Power Development Department 2. J&K Power Development Corporation 3. Higher Education Department 4. Islamic University of Science & Technology, Awantipora.
11	Mohammad Rais ud Din Ganaie. Deputy Advocate General	1. Health & Medical Education Department 2. ARI Trainings 3. Industries and Commerce Department 4. Geology and Mining Department
12	M. Uthman Gani, Government Advocate	1. Disaster Management, Relief, Rehabilitation & Reconstruction Department. 2. Animal, Sheep Husbandry and Fisheries Department 3. J&K Agro Industries Department 4. Khadi & Village Board.
13	Sajjad Ashraf, Government Advocate	1. Information Technology Department 2. Civil Aviation 3. Service Selection Board 4. Estates Department 5. Youth Services & Sports Department 6. J&K Sport Council, 7. Science & Technology
14	Rekha Wangnoo, Government Advocate	1. J&K Board of Professional Entrance Examination 2. Sericulture Department 3. Department of Culture
15	Insha Haroon, Government Advocate	1. IMPA 2. Jammu & Kashmir Resident Commissioner, New Delhi 3. Transport Department 4. J&K Road Transport Corporation 5. Floriculture Department including Gardens and Parks
16	Ilyas Nazir Laway Government Advocate	1. Tourism Department 2. Jammu Kashmir Cable Car Corporation 3. Tourism Development Corporation 4. Labour and Employment Department 5. J&K Lake Conservation and Managing Authority.

*Sajjad*



17	Faheem Shah, Government Advocate	<ol style="list-style-type: none"> <li>1. Law, Justice &amp; Parliamentary Affairs Department</li> <li>2. Skill Development Department</li> <li>3. Government Press</li> <li>4. Horticulture</li> <li>5. J&amp;K and Ladakh Finance Corporation</li> </ol>
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Any other Department/Corporation that has not been assigned here in above to any Law Officer (Government Counsel) shall remain with the learned Advocate General, J&K; and

Mr. Sajad Ashraf, Mr. Ilyas Nazir Laway and Mr. Faheem Shah, Government Advocates shall assist the learned Advocate General in all Arbitration matters and other important matters as may be assigned by the learned Advocate General.

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.

This Order shall come into force **w.e.f. 27-07-2022**.  
By order of the Government of Jammu and Kashmir.

**Sd/-**

**(Achal Sethi)**

**Secretary to Government**

No: Law-Jud/153/2021-10

Dated: 25-07-2022.

Copy to the:-

1. Learned Advocate General, J&K, Srinagar.
2. Financial Commissioner(Additional Chief Secretary), Finance Department.
3. Financial Commissioner(Additional Chief Secretary), Home Department.
4. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
5. All Principal Secretaries to Government.
6. Director General of Police, J&K, Srinagar.
7. Principal Resident Commissioner, J&K Government, New Delhi.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
9. All Commissioner/Secretaries to Government.
10. Chief Electoral Officer, J&K, Srinagar.
11. Divisional Commissioner Kashmir.
12. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
13. Registrar, Islamic University of Science and Technology, Awantipora.
14. All concerned Law officers.
15. Director Information, J&K, Srinagar.
16. Director Archives, Archaeology and Museums, J&K, Srinagar.
17. Director Litigation Kashmir.
18. All Officers of the Department of Law, Justice and Parliamentary Affairs.
19. Private Secretary to Chief Secretary for information of the Chief Secretary.
20. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
21. Incharge Website Section, Department of Law, Justice and Parliamentary Affairs
22. Government Order File.
23. Concerned File.

*Ashish Gupta*  
25-07-22

**(Ashish Gupta)**

**Additional Secretary to Government**